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TUESDAY, AUGUST 30, 2011

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PART III—Acts of the West Bengal Legislature.

**GOVERNMENT OF WEST BENGAL**

**LAW DEPARTMENT**

**Legislative**

**NOTIFICATION**

No. 1007-L.—30th August, 2011.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

**West Bengal Act VI of 2011**

**THE WEST BENGAL MUNICIPAL  
(AMENDMENT) ACT, 2011.**

[*Passed by the West Bengal Legislature.*]

[Assent of the Governor was first published in the *Kolkata Gazette, Extraordinary*, of the 30th August, 2011.]

*An Act to amend the West Bengal Municipal Act, 1993.*

WHEREAS it is expedient to amend the West Bengal Municipal Act, 1993, for the purposes and in the manner hereinafter appearing;

West Ben. Act  
XXII of 1993.

It is hereby enacted in the Sixty-second Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and  
commencement.

1. (1) This Act may be called the West Bengal Municipal (Amendment) Act, 2011.

(2) It shall come into force at once.

Amendment of  
section 87 of West  
Ben. Act XXII of  
1993.

2. In section 87 of the West Bengal Municipal Act, 1993 (hereinafter referred to as the principal Act), in sub-section (1), for the words “or such other officers as the State Government may direct”, the words “and the State Government” shall be substituted.

*The West Bengal Municipal  
(Amendment) Act, 2011.*

*(Section 3.)*

Insertion of new  
section 90A after  
section 90.

3. After section 90 of the principal Act, the following section shall be inserted:—

“Laying of audit  
report.

90A. The audit reports of the municipalities alongwith the action taken reports for every year shall, as soon as may be after they are received by the State Government, be laid before the State Legislature.”.

By order of the Governor,

B. K. SRIVASTAVA,  
*Secy.-in-charge to the Govt. of West Bengal,  
Law Department.*